

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.449/97

Wednesday this the 9th day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.Janardhanan Nair,
Telephone Supervisor (Operative)
Central Telephone Exchange, Trunks
Calicut-1 residing at Pulpura House
PO.Kottooli, Calicut-16.

(2) K.Jayasree, W/o Mukundan,
Telephone Supervisor (Operative)
Central Telephone Exchange,
Calicut-1 residing at Or.No.F4
KSEB Sub Station, Nallalam,
Calicut.

.... Applicants

(By Advocate Mr. R.Sreeraj for Mr.MR Rajendran Nair)

Vs.

1. The General Manager,
Telecom, Kozhikode.

.... Respondent

(By Advocate Mr. S.Radhakrishnan, ACGSC)

The application having been heard on 9.4.1997, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants is that on
an erroneous interpretation of the seniority position
the respondents are not considering them for promotion
to the post of Senior Telecom Office Assistants (Phones)
and therefore they have made representations to the
General Manager, Telecom which did not evince any res-
ponse. Therefore, the applicants have filed this
application for the following reliefs:

- (i) To declare that applicants are entitled to
be considered for promotion of Senior Telecom
Office Assistants (Phone) on the basis of
their seniority based on the length of service
and to direct the respondents to grant their
promotion as Senior Telecom Office Assistants
(Phones) in preference to their juniors
with all consequential benefits;

contd...




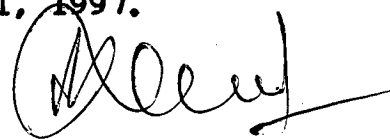
- (ii) Grant such other reliefs as may be prayed for and the Tribunal may deem fit to grant, and
- (iii) Grant the costs of this Original Application.

2. When the application came up for hearing, learned counsel on either side agreed that the application can now be disposed of at the admission stage itself with appropriate direction to the respondent to consider and dispose of the representations made by the applicants in accordance with law within a stipulated time frame.

3. In the light of what is stated above, the application is admitted and disposed of with a direction to the respondent to consider and dispose of the representations submitted by the applicants (Annexures A2 and A3) in the light of the ^{Rules} rulings and other instructions on the subject and to give them a speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Dated the 9th day of April, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

ks.

List of Annexures

1. Annexure A-2 : True copy of the representation dated 15-2-1997 submitted by the 1st applicant to the respondent.
2. Annexure A-3 : True copy of the representation dated 2-1997 submitted by the 2nd applicant to the respondent.
